

ITEM NO.8

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8823/2021

(Arising out of impugned final judgment and order dated 27-09-2021 in CRLA No.546/1982 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BADRI SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.148883/2021 - EXEMPTION FROM FILING O.T., IA No.148882/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No.8832/2021 (II)

(IA No. 148905/2021 - EXEMPTION FROM FILING O.T., IA No.148906/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No.8581/2021 (II)

(IA No. 145154/2021 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No.8588/2021 (II)

(IA No. 145203/2021 - EXEMPTION FROM FILING O.T.)

Date : 15-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.
 Mr. Shantanu Krishna, AOR
 Mr. Shashank Shukla, Adv.

For Respondent(s) Mr. Adarsh Upadhyay, AOR
 Mr. Amol Chitravanshi, Adv.
 Mr. Ajay Prajapati, Adv.
 Mr. Pranjal Sharma, Adv.
 Mr. Divyanshu Sahay, Adv.

Mr. R. Basant, Sr. Adv.
 Mr. Alok Singh, Adv.
 Mr. Abhishek Singh, Adv.
 Ms. Manju Sharma Jetley, AOR

Mr. R. Basant, Sr. Adv.
 Mr. R.K. Singh, Adv.

Mrs. Neeraj Singh, Adv.
Mr. Kumar Gaurav, Adv.
Ms. Ritu Reniwal, Adv.
Mr. Aman Rastogi, Adv.
Mr. Sanjay Rastogi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

In appeal arising out of SLP(Crl.) No.8823 of 2021, an application has been filed inter alia intimating that the appellant no.1 namely, Badri Singh has expired during the pendency of this appeal. Accordingly, the appeal qua Badri Singh stands abated.

Heard learned counsel for the parties. It has been submitted that the FIR in question is of the year 1981 and no other criminal case (FIR) has been filed against the appellants in the last 40 years, after 1981. It is also contended that the appellants have no other criminal history.

Keeping in view the long pendency of the matter before the courts below and the attending circumstances, we are of the opinion that the appellants have made out a case for grant of bail. Accordingly, we direct that the appellants be released on bail on such terms and conditions which may be imposed by the Trial Court.

Hearing of the appeals expedited.

(ARJUN BISHT)
(COURT MASTER (SH))

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS